

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/1088/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 12th February, 2021

Sub: **Casual leave.**

Ref:- Your letter No. DJNB/817 Date 06.02.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 15.02.2021 and restricted holiday on 17.02.2021, along with station leave permission, with the official vehicle, at your own cost, from the evening of 12.02.2021 till the morning of 18.02.2021, has been granted. The Addl. District & Sessions Judge, Nalbari will remain in charge of your Court and office in your absence.

Yours faithfully,

SK

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/1089/A, dated 12.2.2021

Copy to:

1. The Project Manager, Gauhati High Court.

12/2/2021
JT.REGISTRAR (VIGILANCE)
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